

(b) and (c) Ceiling prices are fixed under para 9 of DPCO, 95 for commonly marketed standard pack sizes of price controlled formulations in accordance with the formula laid down in Paragraph 7 of DPCO, 95. It is a conscious policy decision to keep commonly marketed standard pack sizes of formulations under price control irrespective of the size of manufacturer as stipulated at para 22.7.3. of the "Modifications in Drug Policy, 1986" announced in September, 1994, which was formulated after debate in Parliament. Other products of S.S.I. units are not under price control.

Foreigners Living in India

8683. SHRI RAVI SITARAM NAIK:
SHRI C.D. GAMIT:
SHRI RAVINDRA KUMAR PANDEY:
SHRIMATI SHEELA GAUTAM:
SHRI MOHAN RAWALE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of foreign nationals have been living in various parts of the country on long term basis;

(b) if so, the number of such foreign nationals as on November 30, 1998, State/JT-wise;

(c) the reasons for their over stay in the country;

(d) the prescribed limit/criteria made for their living in the country;

(e) the number of foreign nationals including Pakistani nationals arrested during the last three years;

(f) whether some of them have been found involved in anti-social/smuggling activities;

(g) if so, whether any directives have been issued in this regard to the State Governments/Union Territories;

(h) if so, the details thereof; and

(i) the steps taken by the Union Government to send them back to their countries?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) As per available information 1,53,129 registered foreigners, excluding refugees, were staying in India as on 31.12.97. A statement regarding these registered foreigners State/UT Administration-wise is enclosed.

(c) and (d) Registered foreigners are in India for various purposes like studies, business, employment, etc. and they are granted extension from time to time by the competent authorities depending on the purpose of stay.

(e) and (f) As per available information the number of foreign nationals including Pakistani nationals arrested during 1995, 1996 and 1997 for commission of offences including smuggling, trafficking in narcotics, violation of provisions of Foreigners Act, etc. are as follows:—

1995	—	2607
1996	—	2123
1997	—	2655

(g) to (i) Instructions have been issued/reiterated to the State Governments/Union Territory Administrations from time to time to detect the foreigners involved in illegal activities or staying in the country illegally and to take action against them under the relevant laws including deportation.

Statement

State/UT-wise Registered Foreigners (excluding Refugees) staying in India as on 31.12.1997

State/U.T	Registered Foreigners
1	2
Andhra Pradesh	2,697
Arunachal Pradesh	—
Assam	61
Bihar	1,007
Goa	1,919
Gujarat	15,507
Haryana	1,051
Himachal Pradesh	981

1	2
Jammu & Kashmir	218
Karnataka	11,547
Kerala	4,459
Madhya Pradesh	6,152
Maharashtra	33,929
Manipur	7
Meghalaya	171
Mizoram	223
Nagaland	7
Orissa	528
Punjab	4,213
Rajasthan	7,488
Sikkim	7
Tamil Nadu	9,929
Tripura	19
Uttar Pradesh	6,826
West Bengal	5,588

1	2
<i>Union Territories</i>	
A & N Islands	37
Chandigarh	1,394
Dadra & Nagar Haveli	4
Daman & Diu	532
Delhi	32,788
Lakshadweep	2
Pondicherry	3,838
Total:	1,53,129

Possibility of Aggression from Pakistan

3684. VAIDYA VISHNU DATT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any possibility of aggression from Pakistan in view of the hard stand taken and continued support being given by the Pakistan to militants in Jammu and Kashmir and Punjab;

(b) if so, the details thereof;

(c) whether the Government have given up the proposal of fencing the International Border in Jammu and Kashmir; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) there is no information about Pakistan having any immediate plan of aggression.

(c) No, Sir.

(d) Question does not arise.